

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR S.G. SHAH

Petition(s) for Special Leave to Appeal (Civil) No(s).11248/2011

1IYAZUR RAHMAN KHAN

Petitioner(s)

VERSUS

FAIQA KHATOON & ANR.

Respondent(s)

(With appln(s) for c/delay in filing SLP and office report)

Date: 09/11/2011 This Petition was called on for hearing today.

For Petitioner(s)

Mr Deependra Singh, Adv.
Mr. C.D. Singh,Adv.

For Respondent(s)

Mr. R.D. Upadhyay,Adv.

UPON hearing counsel the Court made the following
O R D E R

Issue fresh notice with dasti service on unserved
respondents, which is permitted to be served through the
nearest Civil Court/Trial Court where private parties are
concerned and through standing counsel where State
authorities are concerned, if process fee and spare copies
are paid before 21.11.2011, else list before the Hon'ble
Judge in Chamber for non-prosecution.

List again on 5.1.2012.
(S.G.SHAH)
REGISTRAR

hj